

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 339 OF 2017 &  
IA No. 1062 OF 2017**

**Dated: 11<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Uttarakhand Power Corporation Ltd. ...Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & Anr.  
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar for  
Mr. Buddy A. Ranganadhan for R-1

Mr. Arun Kr. Singh  
Mr. Harsh Bathi for R-2

**ORDER**

Learned counsel for the respondent No.1 seeks four weeks more time to file reply. He may take steps to file the same on or before 09.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **13.03.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**